HIGH COURT OF JHARKHAND, RANCHI NOTIFICATION THE 04th APRIL, 2025

No 106 A: In exercise of powers conferred under Sub Section (3) of Section 09 of the Bharatiya Nagarik Suraksha Sanhita, 2023, the High Court is pleased to confer upon the Officers named in Column No.2 of the table given below, the powers of a Judicial Magistrate of the 1st Class for the Districts noted against their respective names in Column No.3 of the table.

Further, in exercise of the powers conferred under Sub Section (1) of Section 10 of the Bharatiya Nagarik Suraksha Sanhita, 2023, the Officers named in Column No.2 are appointed as Chief Judicial Magistrate for the Districts noted against their respective names in Column No.3 of the table given below:-

Sl. No.	Name of the officers with designation and present place of posting (with Judgeship/Department).	Name of the District
1	2	3
1.	Mr. Manoranjan Kumar No.II Chief Judicial Magistrate, Gumla [UOT to Daltonganj as Civil Judge (Senior Division)]	Daltonganj
2.	Mr. Rajiv Tripathi A.C.J.Mcum-Civil Judge (Sr. Div.) – I, Dhanbad [UOT to Hazaribagh as Civil Judge (Senior Division)]	Hazaribagh

By order of the Court/-

Sd/-Manoj Prasad **Registrar** General

Memo. No. 1595 /Apptt.

...... Dated Ranchi, the 04th April, 2025

Copy forwarded to the Principal District & Sessions Judge, Gumla, Hazaribagh, Daltonganj & Dhanbad for information and communication to the Officer concerned/Principal Secretary, Department of Personnel, Administrative Reforms & Rajbhasa, Govt. of Jharkhand, Ranchi / the Principal Secretary, Law (Judicial) Department, Government of Jharkhand, Ranchi / the Accountant General (A&E), Jharkhand, Ranchi/ the Central Project Coordinator, e-Courts Project, High Court of Jharkhand, Ranchi with a request to take necessary steps for uploading in the official website of this Court/ Dy. Commissioners and Superintendent of Police of the concerned Districts for information and necessary action.

Registrar General

HIGH COURT OF JHARKHAND, RANCHI <u>NOTIFICATION</u> <u>THE 04th APRIL, 2025</u>

No. 107 A: In exercise of the powers conferred under Sub Section (2) of Section 10 of the Bharatiya Nagarik Suraksha Sanhita, 2023, the Officers named in Column No.2 are also appointed as Additional Chief Judicial Magistrate for the District mentioned against their names and to vest them with all the powers of a Chief Judicial Magistrate under the Bharatiya Nagarik Suraksha Sanhita, 2023 (46 of 2023), or under any other law for the time being in force as the High Court may direct, which they will exercise only in the District/Subdivision mentioned against his name in Column No.4.

Sl. No.	Name of the Officers with designation and present place of posting.	Name of the District	Name of the Subdivision
1	2	3	4
1.	Ms. Sushila Soreng Civil Judge (Sr. Div.)-cum-J.M., Jamshedpur [UOT to Daltonganj Civil Judge (Senior Division)]	Daltonganj	Daltonganj
2.	Ms. Kumari Nitika A.C.J.Mcum-Civil Judge (Sr. Div.) – I, Giridih [UOT to Hazaribagh as Civil Judge (Senior Division)]	Hazaribagh	Hazaribagh

By Order of the Court/-

Sd/-Manoj Prasad

Registrar General

Memo. No. 1596 /Apptt.

...... Dated Ranchi, the 04th April, 2025

Copy forwarded to the Principal District & Sessions Judge, Jamshedpur, Daltonganj, Giridih & Hazaribagh for information and communication to the Officer concerned/Principal Secretary, Department of Personnel, Administrative Reforms &Rajbhasa, Govt. of Jharkhand, Ranchi / the Principal Secretary, Law (Judicial) Department, Government of Jharkhand, Ranchi / the Accountant General (A&E), Jharkhand, Ranchi/ the Central Project Co-ordinator, e-Courts Project, High Court of Jharkhand, Ranchi with a request to take necessary steps for uploading in the official website of this Court/ Dy. Commissioner and Superintendent of Police of the concerned District for information and necessary action.

Registrar General

HIGH COURT OF JHARKHAND, RANCHI <u>NOTIFICATION</u> <u>THE 04th APRIL, 2025</u>

No. 108 A :The Civil Judge (Senior Division) named in Column No. (2) of the table given below is appointed as Civil Judge (Senior Division)-I in the Judgeship to be stationed ordinarily at the place mentioned in column No. (3) of the table.

As indicated in Column No. (4), the Civil Judge (Senior Division)-I is also vested with the powers of a Judge of a Court of Small Causes with the necessary pecuniary and territorial jurisdiction for the trial of suits cognizable by such a Court.

The powers vested as per Column No. (4) should not, however, be exercised by the Officer concerned unless it is published in the Jharkhand Gazette or the District Gazette.

SI. No.	Name of the Officers with Designation and present place of posting (with judgeship) [UOT/UOP, if any]	 a) Designation at the new station b) Place where the officer is to be ordinarily stationed at c) Name of the judgeship in which appointed on transfer 	Special powers with which the officer is vested at the new station.
1	2	3	4
1.	Ms. Sushila Soreng Civil Judge (Sr. Div.)-cum-J.M., Jamshedpur [UOT to Daltonganj Civil Judge (Senior Division)]	a) Civil Judge (Sr. Division) b) Daltonganj c) Daltonganj	S.C.C. powers of Rs.1500/- within the local limits of Daltonganj Munsifi.
2.	Ms. Kumari Nitika A.C.J.Mcum-Civil Judge (Sr. Div.) – I, Giridih [UOT to Hazaribagh as Civil Judge (Senior Division)]	a) Civil Judge (Sr. Division) b) Hazaribagh c) Hazaribagh	S.C.C. powers of Rs.1500/- within the local limits of Hazaribagh Munsifi.

By order of the Court/-

Sd/-Manoj Prasad

Registrar General

Memo. No./Apptt. Dated Ranchi, the 04th April, 2025

Copy forwarded to the Principal District & Sessions Judge, Jamshedpur, Daltonganj, Giridih & Hazaribagh for information and communication to the Officer concerned.

The concerned Principal District & Sessions Judge is requested to see that the notification is published in the District Gazette within the time prescribed as per Court's letter No.7988-8020 dated 11.06.1986.

Sd/- Manoj Prasad Registrar General

04th April, 2025

Memo. No. 1.598 /Apptt. Dated Ranchi, the

Copy forwarded to the Principal Secretary, Department of Personnel, Administrative Reforms & Rajbhasa, Govt. of Jharkhand, Ranchi / the Principal Secretary, Law (Judicial) Department, Government of Jharkhand, Ranchi / the Accountant General (A&E), Jharkhand, Ranchi/ the Central Project Co-ordinator, e-Courts Project, High Court of Jharkhand, Ranchi with a request to take necessary steps for uploading in the official website of this Court/the Dy. Commissioner of the concerned District for information and necessary action.

(The concerned Dy. Commissioners is requested to get the notification published in the District Gazette within fortnight from the receipt of this order).

Registrar General MUM

HIGH COURT OF JHARKHAND, RANCHI NOTIFICATION THE 4th April, 2025

No. 109 A: The transfer order issued vide this Court's Notification No. 85/Apptt. dated 26th March, 2025 in respect of Ms. Ruchi Dayal, Deputy Director (Law), SKIPA, Ranchi [mentioned at Sl. No. 41] is hereby recalled. Further, the Court has been pleased to retain her on the post of Deputy Director (Law), SKIPA, Ranchi.

Accordingly, the aforesaid Notification of this Court bearing No. 85/Apptt. dated 26th March, 2025 stands modified to the above extent only.

> By order of the Court Sd/- Manoj Prasad **Registrar** General

<u>Memo. No.</u> 1599 /Apptt. Dated Ranchi, the 4th April, 2025

Copy forwarded to the Principal Secretary, Department of Personnel, Administrative Reforms & Rajbhasha, Government of Jharkhand, Ranchi / the Principal Secretary, Law (Judicial) Department, Government of Jharkhand, Ranchi / The Accountant General (A & E), Jharkhand, Ranchi / the Central Project Co-ordinator, e-Courts Project, High Court of Jharkhand, Ranchi with a request to upload the same on the official website of this Court / the Director General, SKIPA, Ranchi / the Principal District & Sessions Judge, Daltonganj and the officer concerned for information and needful.

Mangh Registrar General

4/4/25

HIGH COURT OF JHARKHAND, RANCHI NOTIFICATION THE 04TH APRIL, 2025

No. 110 A: In exercise of powers conferred under Sub-section 3 of Section 9 of the Bharitya Nagrik Suraksha Sanhita, 2023, the Court has been pleased to confer the powers of Judicial Magistrate 1st class upon the Judicial Officers named in Column no. 02 to be exercised at his respective place of new posting, shown in Column no. 03 of the table:-

SI. No.	Name of the officer with designation and present place of posting	New place of posting on transfer	
01	02		
1.	Mr. Manish Kumar Mishra, Deputy Secretary, JHALSA	03 Ranchi	
2	[U.O.T. to Ranchi)	Rancin	
2.	Mr. Abhinav, Secretary, DLSA, Jamtara [U.O.T. to Ranchi]	Ranchi	
3.	Ms. Ritwika Singh, ACJM-cum-Civil Judge (Sr. Div.)-I, Dumka [U.O.T. to Ranchi]	Ranchi	
4.	Ms. Nirmala Barla, Civil Judge (sr. Div.)-cum-JM, Gumla [U.O.T. to Dhanbad]	Dhanbad	
5.	Mr. Saurav Kumar Gautam, CJM, Giridih [U.O.T. to Daltonganj]	Daltonganj	
6.	Ms. Sonam Vishnoi, Secretary, DLSA, Giridih [U.O.T. to Daltonganj]	Daltonganj	
7.	Ms. Veena Kumari, Civil Judge (Sr. Div.)-cum-JM, Garhwa [U.O.T. to Daltonganj]	Daltonganj	

The concerned Principal District & Sessions Judges & the Judicial Commissioner, Ranchi are hereby directed to use their own discretionary powers in distributing judicial works to the aforesaid Officers.

> By Order of the Court, Sd/- Manoj Prasad Registrar General

Memo No. 1604 /Apptt.

Dated Ranchi the 04th April, 2025

Copy forwarded to the Principal Secretary, Department of Personnel, Administrative Reforms & Rajbhasha, Government of Jharkhand, Ranchi/ the Principal Secretary, Law (Judicial) Department, Government of Jharkhand, Ranchi/ the Senior Accounts Officer, G.E. 5, Accountant General (A&E) Jharkhand, Doranda, Ranchi/ the concerned Principal District & Sessions Judges & the Judicial Commissiner, Ranchi for information and (communication to the Officers concerned)/ the Central Project Co-ordinator, e-courts Project, High Court of Jharkhand, Ranchi with a request to take necessary steps for uploading the same to the official website of this Court.

Registrar deneral 4/4/35

HIGH COURT OF JHARKHAND, RANCHI NOTIFICATION THE 04TH APRIL, 2025

No. 212A: In exercise of powers conferred under Sub-section 3 of Section 9 of the Bharitya Nagrik Suraksha Sanhita, 2023, the Court has been pleased to confer the powers of Judicial Magistrate 1st class upon the Judicial Officer named in Column no. 02 to be exercised at her respective place of new posting, shown in Column no. 03 of the table:-

SI. No.	Name of the officer with designation and present place of posting	New place of posting on transfer
01	02	
1.	Ms. Dhriti Dhairya, Addl. Civil Judge (Jr. Div.)-cum-JM, Bokaro [U.O.T. Addl. Civil Judge (Jr. Div.)-cum-JM, Giridih]	03 Seraikella Kharsawan
	# She will join her new assignment just after availing the Maternity Leave.	

The Principal District & Sessions Judge, Seraikella-Kharsawan is hereby directed to use his own discretionary powers in distributing judicial works to the aforesaid Officer.

> By Order of the Court, Sd/- Manoj Prasad Registrar General

Memo No. 1605 /Apptt.

Dated Ranchi the 04th April, 2025

Copy forwarded to the Principal Secretary, Department of Personnel, Administrative Reforms & Rajbhasha, Government of Jharkhand, Ranchi/ the Principal Secretary, Law (Judicial) Department, Government of Jharkhand, Ranchi/ the Senior Accounts Officer, G.E. 5, Accountant General (A&E) Jharkhand, Doranda, Ranchi/ the Principal District & Sessions Judges of Bokaro, Seraikella-Kharsawan & Giridih for information and (communication to the Officer concerned)/ the Central Project Co-ordinator, ecourts Project, High Court of Jharkhand, Ranchi with a request to take necessary steps for uploading the same to the official website of this Court.

[The representation submitted by Ms. Dhriti Dhairya is allowed and accordingly she is not entitled to get transfer allowance including disturbance / displacement allowance.]

Registrar General MWM

HIGH COURT OF JHARKHAND, RANCHI NOTIFICATION THE 04th April, 2025

No.112A: The Judicial Officer named in Column No. 2 is designated as Additional Civil Judge (Junior Division) at the place mentioned against her name given in Column No. 3 of the table given below

l. No. Name preser 01	me of the officer with designation and Name of Judgeshi	
JIN, DUK	iti Dhairya, Addl. Civil Judge (Jr. Div.)-cum- aro Addl. Civil Judge (Jr. Div.)-cum-JM, Giridih]	<i>03</i> Seraikella-Kharsawan

The Principal District Judge, Seraikella-Kharsawan is hereby directed to ensure the transfer of Civil Cases to her court as per requirement, in terms of the provisions of section 13(2) of the Bengal, Agra and Assam Civil Court's Act, 1887.

> By order of the Court, Sd/- Manoj Prasad Registrar General

Memo No. 1606 /Apptt.

Dated Ranchi the 04th April, 2025

Copy forwarded to the Principal Secretary, Department of Personnel, Administrative Reforms & Rajbhasha, Government of Jharkhand, Ranchi/ the Principal Secretary, Law (Judicial) Department, Government of Jharkhand, Ranchi/ the Accountant General (A&E), G.E. 5, Doranda, Ranchi / the Principal District & Sessions Judges of Bokaro, Seraikella-Kharsawan & Giridih for information and (communication to the Officer concerned)/ the Central Project Co-ordinator, e-courts Project, High Court of Jharkhand, Ranchi with a request to take necessary steps for uploading the same to the official website of this Court.

Registrar General 41475